

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 62 of 2020

In the matter of:

Neil Shailesh Parikh

....Appellant

Vs.

Spider Prints Pvt. Ltd. &Anr.

....Respondents

Present:

Appellant: Mr. Anil Airi, Sr. Advocate with Mr. Mayank, Mr. Mudit Ruhella and Mr. Shambhu Chaturvedi, Advocates for Appellant.

**Respondents: Mr. Surjan Singh Shekhawal and Mr. Ravindra Kumar, Advocates for Respondent No. 1.
Mr. K. Dutta, Mr. Santhosh Krishnan, Mrs. Sonam Anand, Advocates for Respondent No. 2.**

ORDER

12.03.2020: At request of Mr. Surjan Singh Shekhawal, the Learned Counsel for R-1, for filing of Response/Reply, the matter is adjourned to **31st March, 2020**. Mr. Santhosh Krishnan, Learned Counsel for R-2, appears and seeks time to file Reply/Response. He may file the same by then. In respect of R-3, notice is ordered returnable by 31st March, 2020.

In the meantime, Let notice be issued on the Respondent No. 3 by Speed Post. Requisite along with process fee, if not filed, be filed by tomorrow. If the appellant provides *e-mail* address of respondent, let notice be also issued through *e-mail*.

**[Justice Venugopal M.]
Member (Judicial)**

**[V.P. Singh]
Member (Technical)**

**[Alok Srivastava]
Member (Technical)**

ha/nn